NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

I.A. No. 38/2016 with
C.P. No. 29/241-242/NCLT/AHM/2016

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

Name of the Company: Rahuldev Pramodkumar Vyas
V/s.
Surgi Aid Lifecare Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

None present for Petitioner. Learned Counsel for Respondents sent a letter for adjournment on the ground that his brother expired.

Reply filed for R-1 to R-3. Vakalatnama filed by Learned Advocate Mr. Suriyanarayana for R-2 and R-3.

The undertaking given by the Counsel appearing for R1 on 23.12.2016 shall continue to have effect till the next date of hearing since Respondents' counsel is asking for adjournment.
Petitioner shall file rejoinder, if any, within two weeks, serving a copy on the Respondents in advance.

List the matter on 20.2.2017.

(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this the 24th day of January, 2017.